

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 112 OF 2018 &
IA NOS. 263 OF 2018 & 987 OF 2018

Dated: 01ST August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jaipur Vidyut Vitran Nigam Ltd. & Ors.

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) :

Mr. S. K. Agarwal

Dr. A. P. Sinha

Ms. Versha Tandon

Counsel for the Respondent(s) :

Mr. Divyanshu Rai

Mr. Nikhil Rai for R-1

Ms. Swapna Seshadri

Mr. Ashwin Ramanathan for R-2

Mr. M. G. Ramachandran

Ms. Anushree Bardhan

Mr. Shubham Arya

Mr. Pulkit Agarwal for R-3 to 5

ORDER

IA No.987 of 2018

(for condonation of delay in filing reply)

The learned counsel, Mr. M. G. Ramachandran, appearing for Respondent Nos. 3 to 5 submitted that there is a delay of 20 days in filing the reply which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent Nos. 3 to 5, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent Nos. 3 to 5 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. The IA is allowed.

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Learned Counsel appearing for Respondent Nos. 1 & 2 pray for two weeks' time to file their respective written submissions. Learned counsel appearing for the Appellant prays for three weeks' time to file rejoinder.

Submissions made by learned counsel appearing for the Respondent Nos.1 & 2 as well as Appellant, as stated above, are placed on record.

Learned counsel for the Respondent Nos.1 & 2 may file their respective written submissions on or before 20.08.2018 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 12.09.2018, after serving copy on the other side.

Re-list this matter on **10.10.2018**, as requested by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member
Bn/pr

(Justice N. K. Patil)
Judicial Member